THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

O R D E R NO. 41

Dated Guwahati, the 17th October, 2014

HC. III -29/ 2013/1851/G ###### **In pursuant to the Sub Rule (ii) to Rule 10 of Chapter XV of the Gauhati High Court Rules and on subsequent approval of Hon'ble the Chief Justice (Acting), all the Bail Applications, whether regular or anticipatory, are to be destroyed after the expiry of one year.**

The order will come into force with immediate effect.

By Order,

Sd/- P. Das
REGISTRAR (JUDICIAL)

Memo No.HC. III -29/ 2013/1852-1857/G dated Guwahati, the 1th October, 2014
<u>Copy to</u> :-

1. The Registrar (_____), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl.
3. The Registrar -cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The President, Gauhati High Court Bar Association, Guwahati.
5. The President, Gauhati High Court Advocates' Association, Guwahati.
6. The Joint Registrar, Gauhati High Court, Itanagar Bench, Naharlagun
7. The Joint Registrar (_____), Gauhati High Court, Guwahati.
8. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
9. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
10. The Librarian – cum - Research Officer, Gauhati High Court, Guwahati.
11. The Pvt. Secretary to Hon'ble Mr./Dr. (Mrs.) Justice _____, Gauhati High Court, Guwahati.
12. The System Analyst, Gauhati High Court, Guwahati. He is requested to upload the Order in the website of Gauhati High Court.
13. The Admn. Officer (J) (_____), Gauhati High Court, Guwahati.
14. The Admn. Officer (J) (Criminal Appeal Section), Gauhati High Court, Guwahati. *He is directed to prepare a list of such cases and the said list is to be notified for a period of 30 (thirty) days prior to destruction of such records.*
15. The Court Master, Court No. _____, Gauhati High Court, Guwahati.
16. The C.A. to the Registrar General, Gauhati High Court, Guwahati.

REGISTRAR (JUDICIAL)